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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/0001 OF 2016
Cuttack, this the 5th day of January, 2016

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)

.....
Trilokesh Panda,
aged about 56 years,
S/o Late Brundaban Panda,
A permanent resident of Sai Villa,
Gopal Goan, Balesore town 756001,
Presently posted as DCIO,
CP Majhi Lane, Baripada 757001.

...Applicant

By the Advocate-M/s. J.Sengupta, D.K.Panda, G.Sinha, A.Mishra, P.P.Behera

-VERSUS-

Union of India Represented through

1. Secretary to Govt. of India,
Ministry of Home Affairs, North Block,
New Delhi-110001.
2. Director,
Intelligence Bureau, IB Headquarters,
35, Sardar Patel Marg, New Delhi -110021.
3. Joint Director,
Subsidiary Intelligence Bureau,
Bhubaneswar.

...Respondents

By the Advocate-Mr. S.Behera

.....


O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. A.Mishra, Ld. Counsel for the Applicant, and Mr. S.Behera, Ld. Sr.CGPC appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 challenging the order dated 22.12.2015 by which he has been transferred from Baripada to Raipur. It has been stated in the O.A. that the applicant, who was initially appointed as Junior Intelligence Office in the year 1986 and posted at Arunachal Pradesh, has been transferred to many places in his service career both on promotion and otherwise. The grievance of the applicant is that though he has not yet completed his tenure of three years in Orissa, again he has been transferred to Raipur but no posting order has been issued till date. Mr. Mishra, Ld. Counsel for the applicant, submitted that the applicant preferred representation dated 28.12.2015 (Annexure-A/2) followed by another representation dated 30.12.2015 (Annexure-A/4) to the Respondent Nos. 3 and 2 respectively but till date no response has been received by him from any of the Respondents.

3. As the representations of the applicant are stated to be pending before Respondent No.3, we are not inclined to keep this matter pending. Accordingly, without going into the merit of the matter, we dispose of this O.A. with direction to Respondent Nos.2 and 3 to dispose of the representations, if the same are still pending with them, and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. It is made clear that we have not gone into the merit of this matter and the points



raised in the representations are kept open for Respondent Nos. 2 and 3 to consider the same as per rules and regulations in force. We also make it clear that if after such consideration applicant's grievance is found to be genuine then the Respondents should do well to consider his case afresh regarding his transfer.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Mr. Mishra, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent Nos. 2 and 3 by Speed Post for which he undertakes to file the postal requisites by 07.01.2016.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

RK